

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 110  
26/252/ND/2020

**IN THE MATTER OF:**

**Income Tax Officer, Ward 22(1) New Delhi**

**...PETITIONER**

**Vs.**

**RoC in the matter of M/s. S D Buildcon Pvt. Ltd. ...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 03.01.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Respondent/ Corporate-debtor :**

**For the ROC**

**:Mr. M. Yadubhushana Rao  
AROC.**

**For the Income Tax Department**

**:Ms. Laxmi Gurung Sr. Standing  
Counsel, Mr. Dinesh Sharma,  
Adv.**

**ORDER**

Heard the submissions made by the counsel or the Income Tax Department. Counsel for the Income Tax Department has requested for substituted service. The request of the counsel is acceded to. Service of notice including publication/affixation is allowed. AROC is present and consented to proceed further in the matter. Matter is adjourned to 05.03.2020.

-sd-

**(V.K. Subburaj)  
Member (T)**

(Meenu)

-sd-

**(P.S.N. Prasad)  
Member (J)**